

(b) Compensation as per the provisions of the Land Acquisition Act, 1894 is payable and has been paid to the owners/successors-in-interest only. Constructions which were made after issue of the notification under Section 4 of the Land Acquisition Act are not considered for determination of compensation under the Act. No compensation is also payable for unauthorised constructions which are demolished in accordance with the provision of law.

#### Forecasting of Milk Production

4598. DR. G. VIJAYA RAMA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether accurate and regular forecast of various crops and farm produce is carried out ;

(b) whether milk is a very important farm produce and is covered under this statistical forecast and if not, whether this will be done in view of clear recommendations of NCA report 1976, Jha Committee Report and report of Animal Husbandry Commissioner regarding inaccuracy of milk estimates ; and

(c) whether milk data will be made available district wise to ensure evaluation of development projects ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). Regular forecasts are issued in respect of foodgrain crops, oilseeds, sugarcane and fibres. Estimates for production of milk, eggs and wool are also projected annually.

(c) The matter regarding preparation of district-wise estimates of milk production is under consideration.

#### Reimbursement of Medical Bills in DDA

4599. SHRI MANIKRAO HODLYA GAVIT :

SHRI SUBHASH YADAV :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there has been corruption on a very large scale in regard to the reimbursement of medical bills in Delhi Development Authority ; and

(b) if so, whether Government propose to bring the DDA under ESI Scheme to remove corruption in regard to reimbursement of Medical Bills and if not, the reasons in regard thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No, Sir.

(b) Does not arise.

#### Supreme Court Notice to Government on Asbestos Mining

4600. SHRI THAMPAN THOMAS : Will the Minister of LABOUR be pleased to state :

(a) whether it is fact that the Supreme Court has issued notice to Government seeking a declaration that "asbestos mining and factory process is a dangerous and hazardous occupation".

(b) whether Government acted on the notice of the Supreme Court ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) to (c). A Writ Petition No. 206 of 1986 has been filed in the Supreme Court by the Consumer Education & Research Centre, Ahmedabad and another, where amongst others, Union of India is also a Respondent. However, Supreme Court has not issued any notice for declaring asbestos mining and factory processes as dangerous and hazardous occupations. Such a power in respect of factories is already available with the State Governments under Section 87 of the Factories Act, 1948.

#### Subsidy to Paddy Cultivators in Kerala

4601. SHRI VAKKOM PURUSHOTHAMAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the cost of paddy cultivation in Kerala is